

Crl. Misc. (B) Case No. 700/2021

13-12-2021


The case is fixed today for necessary Order.

This bail application has been filed u/s 439 CrPC for granting bail to the accused persons Sri Nirmal Saikia, Smt. Mallika Saikia and Smt. Karabi Deka Baruah in connection with Khowang P.S. Case No. 62/2021, u/s 302/34 of IPC.

It is submitted on behalf of the accused persons that they have been falsely implicated in the case by the villagers due to personal grudge.

The allegation against the accused persons in the FIR dated 24-09-2021 is of killing one Late Dangarmai Saikia.

After completing the investigation, the I/O has submitted charge-sheet against the above named accused persons u/s 302/34 of IPC. The case diary reveals sufficient incriminating materials against the accused persons. It is pertinent to note that the deceased was none other than the mother of the accused persons Sri Nirmal Saikia and Smt. Karabi Deka Baruah and the mother-in-law of the accused Smt. Mallika Saikia. Considering all the aspects in entirety, I am not inclined to grant bail to the accused persons at this stage.


Addl. District & Sessions Judge
Bilugam

Crl. Misc. (B) Case No. 700/2021

Accordingly, the bail prayer for the above named accused persons stands rejected at this stage.

Send back the called for case record (with case diary) along with a copy of this Order.

Learned Judicial Magistrate, First Class, Dibrugarh shall commit the case without any delay.

Furnish a true copy of this Order to the learned Advocate for the accused persons under the signature of the Bench Assistant.

This Crl. Misc. (B) Case is accordingly disposed of.


Addl. Sessions Judge,
Addl. District & Sessions Judge
Dibrugarh

*Cover Record to CLD
by J.M. DBR
3093/21
14/12/21*